



CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Original Application No. 931 of 1987

Vishram Singh ... Amplicant.

Versus

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D.P.S. Kanpur and another

Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C. Hon'ble Mr. K. Obayya, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, VC)

The applicant was appointed as Extra Departmental Mail Peon on 18.2.1971. He was taken on deputation at Kanpur Head office as willing outsider Extra Departmental employee to work, and thereafter he was asked to go back to his parent department vide order dated 9.2.1997 and according to the applicant he was not given any notice before his reversion. The applicant by means of this application has prayed that the respondents may be directed to reemploy the applicant whose work and conduct had always been satisfactory as officiating postman Kanpur Head Office on one of the existing vacancies The respondents in their written statement have stated that the applicant was not given any promotion but he was taken on deputation from his parent post office to another post office. It has been further stated by the respondents that during the last selection of Grade-D employees, the applicant also appeared but he could not succeed in the examination and further no juniors as alleged by him are working, and neither the services of the applicant have been terminated nor he has been reverted except that he has been sent back to the post

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from where he has come. The respondents were within their rights to send him back to his original post and the applicant can not get right in making complaint against the respondents, however, as the learned counsel for the applicant contended that number of posts are vacant in the Kanpur, the respondents should consider the request of the applicant and in case the posts are vacant, the respondents should appoint the applicant on the vacant posts and should take work from him.

The application is disposed of with the above observations. No order as to costs.

Member (A)

Vice-Chairman

Dated: 12.10.1992 (n.u.)